

MINISTRY OF FINANCE
CENTRAL BOARD OF DIRECT TAXES

NOTIFICATION
INCOME-TAX

New Delhi, dated the 31st March, 1963.

B.O. _____ (S) - In exercise of the powers conferred by section 295 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend the Income-tax Rules, 1962, namely:-

1. (1) These rules may be called the Income-tax (Sixth Amendment) Rules, 1963.

(2) They shall come into force on the 1st day of April, 1963.

2. In Appendix II to the Income-tax Rules, 1962, in Form No. 34B,-

(a) existing item 3 shall be renumbered as item 4, and before item 4 as so renumbered, the following item shall be inserted, namely:-
"3. Status (see Note 4).";

(b) existing item 4 shall be omitted;

(c) for existing item 6, the following item shall be substituted, namely:-

"6. Proceedings to which application for settlement relates, the date from which the proceedings are pending and the income-tax authority before whom the proceedings are pending (see Note 6).";

(d) for existing item 8, the following item shall be substituted, namely:-

"8. Particulars of the issues to be settled, nature and circumstances of the case and complexities of the investigation involved (see Note 7).";

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(e) existing Note 4 shall be renumbered as Note 5, and before Note 5 as so renumbered, the following Note shall be inserted, namely:-

*4. Please state whether individual, Hindu undivided family, company, firm, an association of persons etc.;

(f) existing Note 5 shall be renumbered as Note 6, and before note 6 as so renumbered, the following Note shall be inserted, namely:-

* 6. If the proceedings to which the application for settlement relates consist of assessment proceedings, indicate the designation of the Inspector Officer/Inspecting Assistant Commissioner (Assessment) before whom the proceedings are pending indicating also the date of service of notice under section 13(2)/section 146 of the Income-tax Act, 1961, or the date of reopening of the assessment under section 146 of the said act or, as the case may be, the date of filing of the return under section 139 of the said act. Where the application for settlement relates to appellate proceedings, indicate the appellate authority before whom the appeal is filed and the date of filing of the appeal.

In cases where the application for settlement relates to revision petitions, indicate the date of filing the revision petition and whether the same is filed within time or not.

7. Full details of losses for which application for settlement is made, the nature and circumstances of the case and complexities of the investigation involved must be indicated against item 6. Where application relates to more than one assessment year, these details should be furnished assessment year-wise."

No. 5144 / F.No. 142(41)/82-RTS

[Signature]
P.D. VARKHAKER

CHIEF BOARD OF DIRECT TAXES.

Notes: Principal rules were published under HOWLIL ca...
 No. 50909 dated 26-3-1962 and subsequently amended by S.O.
 No. 2029 dated 30-6-1962, 2565 dated 9-3-1962, 2508 dated
 30-8-1963, 5111 dated 4-2-1964, 2567 dated 27-7-1964, 3600
 dated 13-10-1964, 169 dated 4-1-1965, 591 dated 15-2-1965,
 860 dated 8-3-1965, 1086 dated 30-3-1965, 1386 dated 10-6-1965,
 2153 dated 2-7-1965, 2704 dated 27-8-1965, 139 dated 13-1-1966,
 2451 dated 10-3-1966, 598 dated 13-2-1967, 846 dated 10-3-1967,
 1949 dated 23-5-1967, 2460 dated 22-7-1967, 3218 dated 6-2-1967,
 4588 dated 21-12-1967, 813 dated 29-2-1968, 1112 dated 18-3-1968,
 1856 dated 22-5-1968, 2751 dated 2-3-1968, 2233 dated 24-3-1968,
 3494 dated 25-9-1968, 624 dated 14-2-1969, 625 dated 14-2-1969,
 2000 dated 23-5-1969, 2005 dated 24-5-1969, 4427 dated
 29-10-1969, 5056 dated 29-12-1969, 152 dated 9-1-1970,
 719 dated 23-2-1970, 3398 dated 14-10-1970, 3769 dated
 18-11-1970, 4001 dated 16-12-1970, 1917 dated 20-2-1971,
 1997 dated 11-5-1971, 2163 dated 28-5-1971, 2272 dated
 31-5-1971, 5595 dated 30-12-1971, 175(E) dated 6-3-1972,
 436(E) dated 21-6-1972, 573(E) dated 1-9-1972, 708(E) dated
 15-1-1973, 159(E) dated 20-3-1973, 160(E) dated 20-3-1973,
 369(E) dated 2-7-1973, 123(E) dated 28-2-1974, 291(E) dated
 14-5-1974, 567(E) dated 21-9-1974, 615(E) dated 17-10-1974,
 622(E) dated 2-11-1974, 725(E) dated 19-12-1974, 25(E) dated
 10-1-1975, 295(E) dated 1-7-1975, 534(E) dated 24-9-1975,
 543(E) dated 26-9-1975, 710(E) dated 18-12-1975, 134(E)
 dated 23-2-1976, 197(E) dated 15-3-1976, 266(E) dated
 31-3-1976, 275(E) dated 1-4-1976, 420(E) dated 19-6-1976,
 615(E) dated 16-9-1976, 842(E) dated 30-12-1976, 12(E) dated
 12-1-1977, 23(E) dated 13-1-1977, 210(E) dated 5-3-1977,
 640(E) dated 27-8-1977, 665(E) dated 9-9-1977, 677(E) dated
 22-9-1977, 720(E) dated 14-10-1977, 730(E) dated 18-10-1977,
 827(E) dated 8-12-1977, 24(E) dated 13-1-1978, 178(E) dated
 17-3-1978, 222(E) dated 31-3-1978, 351(E) dated 24-5-1978,
 355(E) dated 25-5-1978, 363(E) dated 29-5-1978, 433(E) dated
 7-7-1978, 464(E) dated 24-7-1978, 725(E) dated 23-12-1978,
 58(E) dated 30-1-1979, 146(E) dated 20-3-1979, 324(E) dated
 30-5-1979, 416(E) dated 21-7-1979, 607(E) dated 29-10-1979

608(E) dated 23-10-1979, 609(E) dated 23-10-1979, 641(E) dated 6-11-1979, 40(E) dated 19-1-1980, 391(E) dated 26-5-1980, 396(E) dated 12-6-1980, 434(E) dated 26-6-1980, 562(E) dated 24-7-1980, 695(E) dated 23-8-1980, 832(E) dated 1-10-1980, 894(E) dated 17-11-1980, 931(E) dated 1-12-1980, 46(E) dated 22-1-1981, 47(E) dated 22-1-1981, 118(E) dated 20-2-1981, 139(E) dated 23-2-1981, 300(E) dated 30-5-1981, 492(E) dated 19-6-1981, 558(E) dated 14-7-1981, 615(E) dated 1-8-1981, 824(E) dated 21-11-1981, 104(E) dated 27-2-1982, 268(E) dated 12-4-1982, 365(E) dated 27-5-1982, 370(E) dated 29-5-1982, 433(E) dated 21-6-1982, 448(E) dated 26-6-1982, 472(E) dated 2-7-1982, 546(E) dated 31-7-1982, 128(E) dated 21-2-1983.
131(E) dated 23-2-1983, 146(E) dated 26-2-1983, 151(E), dated 28-2-1983 and 152(E), dated 28-2-1983.

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